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adopting and disseminating people friendly technologies for rural areas with the involvement of NGOs, academic institutions, local bodies and community. Various Government departments and agencies such as Department of Science and Technology, Department of Biotechnology, Indian Council of Agricultural Research, Council of Scientific and Industrial Research, Council for Advancement of People's Action and Rural Technology, have taken many initiatives, including support for innovations. Women Technology Parks (WTP), Rural Technology Parks (RTP), Rural Technology Centres (RTC) and Krishi Vigyan Kendras (KVK) have been set up in rural areas for developing and disseminating location specific science and technology based solutions to local problems. Innovative projects involving development of field level technological interventions, which are capable of making a difference to rural life, are supported on regular basis by the Government. Some examples of such interventions are: (1) development of rural technologies like solar drier for fish, portable cookers using briquette made of biomass, modified multipurpose water mills, small biogas plants, etc. (2) during the last one year, the KVKs (in 540 rural districts) have conducted 1318 on-farm trials to identify the location specificity of technology under various farming systems, organized 33,942 frontline demonstrations to establish its production potential on farmers' fields, and 37,963 training programmes with participation of 8.4 lakh farmers and 84,925 extension personnel. The KVKs produced 5322.5 tonnes of seeds and 52.2 lakh planting material, besides 233.2 lakh livestock strain/ fingerlings for its availability to the farmers, and (3) 670 units of ultrafiltration membrane based water filters, based on the technology developed by a Council of Scientific and Industrial Research (CSIR) laboratory, have been installed in different rural areas for providing virus-free clean drinking water.

Atrocities on SCs/STs

†2073. SHRI ALI ANWAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 does not apply in the case of atrocity by the persons of upper caste against down trodden of Scheduled Castes in scheduled areas;

[†]Original notice of the question was received in Hindi.



(b) if so, whether Government have taken cognizance Of such cases or not; and

(c) whether Government will make efforts to amend this Act and make it more stringent?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) The provisions of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 apply in case of atrocity by the persons of upper caste against the Scheduled Castes in scheduled areas unless its application has been excluded by public notification by the Governor in a particular State.

No final decision has been taken to amend various provisions of the said Act.

Black listed NGOs

†2074. SHRI DILIP SINGH JUDEV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of the non-governmental organizations blacklisted during the last two years for misappropriation of funds provided for social services;

(b) the amount of embezzlement for which charges have been made along with other charges that have been made against each of them;

(C) by whom and when the matter was investigated; and

(d) the details of the amount recovered from these NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Statement is attached (See below).

(c) to (d) Whenever it is found during the field inspection carried out by the State Governments/Officers of the Ministry/designated agencies that any amount of grant has been misutilized, the organization is not working on ground, the number of beneficiaries is much less than claimed, quality of services is not commensurate with the quantum of grant-in-aid etc., such organizations are served a show cause notice. If their reply is not

[†]Original notice of the question was received in Hindi.

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